

**GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT**

NOTIFICATION

Dated Shillong, the 23rd February, 2024

NO. LJ (B) 17/2019/167 - In exercise of the powers conferred by sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973 the Governor of Meghalaya hereby appoints with immediate effect the following Non-MCS Officers as Executive Magistrates and further under sub-section (2) thereof, as Sector/Zonal Magistrates in connection with the forthcoming General Election to the Lok Sabha – 2024 for a period up to the end of the Election process.

SL. NO.	Names of Officers and Designation	Jurisdiction of the conferment of the power of Executive Magistrate	To be placed with District/Sub-Division
	Smt. S.E. Kynjing Sub-Divisional Agriculture Officer ,Amlarem Sub-Division, Amlarem	Within Amlarem Sub-Division, Amlarem	Sub Divisional Officer, Amlarem Sub-Division



(M.M. Sangma),

Joint Secretary to the Govt. of Meghalaya,
Law (B) Department

MEMO.NO. LJ (B) 17/2019/167 -A,

Dated Shillong, the 23rd February, 2024.

Copy to:-

1. Director of Printing & Stationery, Meghalaya, Shillong for publication of the above Notification in the Extra-Ordinary Gazette of the Govt. of Meghalaya.
2. The Chief Electoral Officer, Meghalaya.
3. The Sub Divisional Officer (EL), Amlarem Sub Division, Amlarem, with reference to letter No. ASD/Elect/23/LS-24/245/66, Dt.13.02.2024.
4. Personnel A.R (A) Department.
5. Election Department with reference to letter No.EL. 5/2018/250, Dt. 20.02.2024.
6. Data Entry Operator, Law (A) Deptt. for uploading in the Meghalaya web site.
7. Director of Information and Public Relation, Meghalaya, Shillong.

By Order etc.,



Joint Secretary to the Govt. of Meghalaya
Law (B) Department.